



**The Punjab State Legislature Members (Pension and Medical Facilities Regulation)
Act, 1977**

Act 5 of 1977

Keyword(s):

Pension and Medical Facilities Regulation, Legislature Members

Amendments appended: 31 of 2006, 22 of 2015, 30 of 2016, 31 of 2016, 17 of 2022

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CHAPTER-VII

21. THE PUNJAB STATE LEGISLATURE MEMBERS (PENSION AND MEDICAL FACILITIES REGULATION) ACT, 1977.

Act No. 5 of 1977

AN
ACT

to provide for pension and medical facilities to persons who have been Members of the Punjab State Legislature.

Be it enacted by the Legislature of the State of Punjab in the Twenty-eighth Year of Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977.

Definition.

(2) It shall come into force on such date as the State Government may by notification, appoint.*[1st May, 1977]

2. In this Act, unless the context otherwise requires 'Member' means a person who, after the commencement of the Constitution of India, has been a member of:—

- (i) the Punjab Legislative Assembly; or
- (ii) the Punjab Legislative Council ; or
- (iii) the Legislative Assembly of the erst while State of Patiala and East Punjab States Union ; or
- (iv) Partly as a member of the one and partly as a member of the other.

Amendment in section 3 of Punjab Act 5 of 1977.

3. ^{Seven thousand Five Hundred} [(1) There shall be paid to every person, who ~~member~~ a pension of five thousand rupees ~~per~~ ^{per} term and an

(1) There shall be paid to every person, who remained as a member, a pension of seven thousand five hundred rupees per mensem *plus* Dearness Allowance thereon (as admissible to the Punjab Government pensioners) for the first term, and an additional pension of five thousand rupees *plus* Dearness Allowance thereon (as admissible to the Punjab Government pensioners) for every subsequent term, irrespective of the tenures of the Punjab Vidhan Sabha, in which he had served as a member :

Provided that when a person, who had served as a member, attains the age of sixty five years, seventy five years and eighty years, he shall, respectively, be entitled to an increase of five per cent, ten per cent and fifteen per cent of the basic pension, admissible to him at the attainment of such age.”.

Amendment
Rule Notification Act No. 12
w.e.f. Dr-27.9.2010

1-A) In

“(1-A) In case, a member resigns or is disqualified, he shall not be entitled to get any pension or an additional pension of the term, during which, he has resigned or is disqualified, as the case may be :

Provided that where a member has resigned during the last period of six months of the tenure of the Legislative Assembly, such member shall be entitled for pension or an additional pension of the term, during which he has resigned.”.

the Governor or any State or
of any Union Territory ; or

- (ii) becomes a member of the Council of States or the House of People or any Legislative Assembly of a State or Union Territory or any Legislative Council of a State or the Metropolitan Council of Delhi constituted under Section 3 of the Delhi Administration Act, 1966; or
- (iii) is employed on a salary under the Central Government or any State Government or any Corporation owned or controlled by the Central Government or any State Government or any local authority or becomes otherwise entitled to any remuneration from such Government, Corporation or local authority;

such person shall not be entitled to any pension under sub-section(1) for the period during which he continues to hold such office or as such member, or is so employed, or continues to be entitled to hold such remuneration :

Provided that where the salary payable to such person for holding such office or being such member or so employed, or where the remuneration referred to in Clause (iii) payable to such person is, in either case, less than the pension payable to him under sub-section (1), such person shall be entitled only to receive the balance as pension under that sub-section.

- (3) * Omitted.
- (4) ** Omitted.

1,2 and 3 Omitted vide Punjab Act No. 9 of 2002 w.e.f. 12-07-2002.

* Omitted vide Punjab Act No.5 of 1992, vide Punjab Government Notification No.7-Leg/92, dated the 29th July, 1992.

** Omitted vide Punjab Act No. 31 of 2006 w.e.f. 30.10.2006.

²[¹(5) No person shall be entitled to pension under this Act for or in respect of ³[the term and during the period for which he is disqualified] under the Representation of People Act, 1951 or any other law for the time being in force.]

Recovery of Government dues from pension.

⁴[**3-A.** If any person to whom pension is admissible under this Act has not paid to the State Government any amount payable by him on account of any residential accommodation or any other facility of whatever nature provided to him by the State Government in his capacity as Minister.

⁵[Leader of Opposition, as defined in the Salary and Allowances of Leader of Opposition in Legislative Assembly Act, 1978,] Speaker, Deputy Minister, Deputy Speaker, Chief Parliamentary Secretary, Parliamentary Secretary or Member, the above referred to amount due from him may be recovered from his pension.]

⁶⁻⁷[**3-B** ⁸{(1) In the event of death of a member :-

- (i) who is getting pension under section 3; or
- (ii) who is entitled to such pension, but is not getting; or
- (iii) who would have been entitled to such pension had he or she not died, his, or, as the case may be, her spouse shall be entitled to draw family pension at the rate of fifty per cent of the pension to which the member would have been entitled had he or she died]

(2) Notwithstanding anything contained in sub section (1) in the case of a member, who had died on or before the 23rd day April, 2003, his or her spouse, as the case may be shall be entitled to draw family pension at the rate of Rupees two thousand five hundred per month}.

¹Sub-Section(5) of Section 3 omitted, vide Act.8 of 1979

²Sub-Section(5) of Section 3 inserted, vide Punjab Act No.10 of 1986

³Substituted for the words" a term as member if he has incurred any disqualification", vide Punjab Act No.3 of 1998.

⁴Section 3-A inserted, vide Punjab Act No.23 of 1978.

⁵Inserted, vide Act No.24 of 1981.

^{6&7}Section 3-B inserted, vide Punjab Act No.5 of 1992

⁸Section 3-B re-numbered as 3B(1) and sub-section (2) added vide Act No. 8 of 2006, w.e.f. 5-4-2006.

¹[3-C. Every person, who draws pension or family pension or is entitled to draw the same shall, in addition to the pension or family pension, as the case may be, admissible under this Act, shall be paid dearness allowance on pension, as is admissible to other pensioners of the State Government.]

4. Every person who is entitled to pension under the provisions of section 3, shall also be entitled to such medical facilities for himself and for the members of his family ²[as may be prescribed by rules made under this Act.]

Medical
Facilities.

³[4-A. (1) where a person who is serving as a member of the Punjab Legislative Assembly dies, while in such service, there shall be paid to the members of his family an ex-gratia grant of one lakh rupees.]

Ex-Gratia
Grant.

⁴[Provided that where the Member dies as a result of any terrorist act, the members of his family, shall be paid an ex-gratia grant of three lakh rupees.

(2) Where a person who is entitled to pension under the provisions of Section 3, dies as a result of terrorist act, the members of his family, shall be paid an ex-gratia grant of one lakh and fifty thousand rupees.

Explanation.- For the purpose of Section 4-A, the expression "terrorist act" shall have the meaning as assigned to it, in the Terrorist and Disruptive Activities (Prevention) Act, 1987 (Central Act 28 of 1987.)

5. (1) The State Government may make rules for carrying out the purposes of this Act.

Power to
make rules.

1. Inserted, vide Act No.21 of 1998.

2. Substituted for words " as are, from time to time , admissible to class-I Officers of Punjab Government", vide Act No.10 of 1986 .

3. Section 4-A inserted, vide Punjab Act No.10 of 1986.

4. Inserted proviso to Section 4-A, vide Punjab Act No.5 of 1992.

(2) In particular and without prejudice to the generality of the foregoing power, the State Government may make rules in respect of the following matters, namely:-

- (a) the form in which certificates, if any, shall be furnished by any person for the purpose or claiming any pension under this Act;
- (b) the family members who shall be entitled to medical facilities;
- (c) generally for regulating payment of pension and providing medical facilities under this Act.

(3) Every rule made under this section shall be laid as soon as may be, after it is made, before the House of the State Legislature while it is in session for a total period of ten days which may be comprised in one session or in two or more successive sessions and if, before the expiry of the session in which it is so laid or the successive sessions aforesaid, the House agrees in making any modification in the rule or the House agrees that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect as the case may be; so, however that any such modification or annulment shall be without prejudice to the validity of anything previously done or omitted to be done under that rule.

**22. THE PUNJAB STATE LEGISLATURE MEMBERS
(PENSION AND MEDICAL FACILITIES REGULATION)
RULES, 1984.**

1. Short title and commencement.-(1) These rules may be called the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Rules, 1984.

(2) They shall come into force at once.

2. Definitions.- In these rules, unless the context otherwise requires,—

- (a) “Act” means the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977 (Punjab Act No.5 of 1977);
- (b) “Forms” means a form appended to these rules;
- (c) “Government” means the Government of the State of Punjab in the department of General Administration (Research Cell, Parliamentary Affairs);
- (d) “Pensioner” means a person to whom pension has been sanctioned under these rules;
- (e) “Secretary” means the Secretary of the Punjab Vidhan Sabha;
- (f) “Speaker” means the Speaker of the Punjab Vidhan Sabha.

3. Application for pension.-(1) A person entitled to pension under the Act shall make an application in part A of form I in duplicate, to the Secretary:

*Provided that where a person entitled to pension under the Act had died before applying for pension or after applying but before receiving the amount of pension, the legal heir(s) of the deceased shall make an application to the Secretary in Part ‘AA’ of form I enclosing herewith his (their) photograph(s) accompanied by a death certificate and a succession certificate.

(2) The application referred to in sub-rule (1), shall be accompanied by three passport size contemporary photographs of the applicant duly attested by a Gazetted Officer.

*Added vide Punjab Government Notification No. G.S.R.39/P.A.-5/77/S- 5/Amd.(2)/86, dated 29th May, 1986.

(3) On receipt of the application for pension, the Secretary or any officer not below the rank of Deputy Secretary authorized by him, shall verify the facts stated therein, with reference to the records available with him and with a view to determining as to whether the applicant is entitled to any pension under the provisions of the Act and he may hold such enquiry and may call for such further information from the applicant, as he may deem fit:

* Provided that where an application is made by the legal heir(s) under the proviso to sub-rule (1) the Secretary or any officer not below the rank of Deputy Secretary authorized by him shall verify and satisfy himself as to the entitlement of pension of the deceased person under the Act and also to the claim of the heir(s) with reference to record available with him.

4. Sanction of pension.— The Secretary shall, if the facts stated in the application for pension made under rule 3 are found correct and the application is not otherwise defective, record a certificate as given in part B of form I and submit the application to the Speaker. **[who shall pass an order in part C or part D of form I, sanctioning the pension of the applicant or life time arrears as the case may be, of pension of the deceased person to the legal heir(s).]

5. Authorisation for payment of pension.—(1) After an order sanctioning the pension is passed under rule 4, a copy of the application submitted under rule 3 alongwith such order and two photographs of the applicant shall be sent to the Accountant General, Punjab.

(2) the Accountant General, Punjab, shall, after satisfying himself that the papers submitted to him under sub-rule(1) are in every respect in order and the amount of pension has been correctly sanctioned, issue a Pension Payment Order as is issued in the case of a Class-I Officer of the State Government.

6. Drawal of pension.—(1) The pension under the Act shall be drawn by the Pensioner from the Treasury in the manner in which a retired Class-I Officer of the State government draws his pension.

(2) The pensioner drawing pension under these rules shall also furnish a certificate to the concerned Treasury Officer in Form-II, whenever he claims payment of his pension and no payment shall be made if he fails to do so.

*Added vide Punjab Government Notification No. G.S.R. 39/P.A.-5/77/S. 5/Amd.(2)/86, dated 29th May, 1986.

**Substituted for the words " who shall pass an order in Part C of Form I, sanctioning the pension of applicant", vide G.S.R. 39/P.A.-5/ 5/Amd.(2)/86, dated 29th May, 1986.

7. Due date for payment of pension.— The pension sanctioned under these rules become due for payment only on the expiry of the month to which it relates.

8. Cancellation or modification of pension.— (1) If after the communication of the order sanctioning the pension, any fact which has a bearing on the sanction or the amount of pension already sanctioned, comes to the notice of the Speaker, he shall after due verification, issue an order cancelling or modifying the order made under rule 4 and communicate the same to the Accountant General, Punjab:

Provided that no order cancelling or modifying the pension shall be issued except after giving the pensioner an opportunity of being heard.

(2) The Accountant General, Punjab, shall, on receipt of an order under sub-rule (1), recall the Pension Payment Order and cancel or modify the same accordingly.

(3) Consequent upon the cancellation or modification of pension under sub-rule (1), the excess amount, if any, received by the pensioner shall, in case of cancellation, be recoverable in lump-sum and, in case of reduction, be liable to be adjusted against future payment of pension.

9. Any amount recoverable under section 3-A of the Act from any person may be recovered from his pension admissible under the Act by the Speaker.

***9-A. Family pension.**— (1) The spouse of the deceased member who is entitled to pension under the Act shall submit an application for claiming family pension to the Secretary, in Part 'A' of form VIII.

(2) On receipt of an application for family pension under sub-rule (1), the Secretary or any other officer not below the rank of a Deputy Secretary authorised by him, shall verify the facts stated therein, with reference to the records available with him with a view to determining as to whether the applicant is entitled to the family pension or not under the provisions of the Act and for this purpose he may hold such enquiry and may call for such further information from the applicant as he may deem fit.

*Added vide Punjab Government Notification No.G.S.R.85/P.A. 5/77/55/Amd./94, dated 19th December, 1994.

(3) The Secretary or the Deputy Secretary, as the case may be shall, if the facts stated in the application for family pension submitted under sub-rule (1) are found correct and the application is not otherwise defective, submit the application to the Speaker who shall pass an order in part B of form VIII, sanctioning the family pension to the applicant.

(4) (a) After an order sanctioning the family pension is passed by the Speaker under sub-rule (3), a copy of the application along with the sanction order and two photographs of the applicant shall be sent to the Accountant General, Punjab, by the Secretary for issuing family Pension Payment Order.

(b) The Accountant General, Punjab, shall after satisfying himself that the papers submitted to him are in every respect in order and the amount of family pension has been correctly sanctioned, issue a family Pension Payment Order.

(5) (a) The family pension shall be drawn by the spouse of the deceased member from the concerned Treasury.

(b) The spouse of the deceased member drawing family pension under these rules shall also furnish a certificate to the concerned Treasury Officer in part C of form VIII whenever he or she claims payment of his or her family pension and no payment shall be made if the spouse fails to do so.

6. The family pension sanctioned under these rules shall become due for payment only on the expiry of the month to which it relates.

***10. Medical reimbursement.**—*[(1) A member shall be entitled, for himself and for the members of his family, full reimbursement of actual expenses on outdoor and indoor treatment and treatment of chronic diseases]

(2) A member for claiming medical reimbursement for himself and for the members of his family, shall submit the bill to the Secretary in form III along with the essentiality certificate in form IV:

Provided that where a member entitled to medical reimbursement under the Act dies before claiming the amount of medical reimbursement, the legal heirs of the deceased member shall make an application to the Secretary in form V accompanied by a death certificate and also a succession certificate for claiming payment of such an amount of medical reimbursement:

* Substituted vide Punjab Government Notification No. G.S.R.4/PA.-5/77/S. 5/Amd.(5)2004, dated 8.1.2004 (Parliamentary Affairs-Department) w.e.f. 23-4-2003

Provided further that where a member entitled to medical reimbursement under the Act dies after claiming but before actually receiving the amount of medical reimbursement the legal heirs of the deceased member shall submit death certificate of the deceased members as also a succession certificate to the Secretary.

(3) If the Secretary is satisfied that the documents and the bill submitted to him under sub-rule (2) are complete in all respects he shall sanction the amount of reimbursement and any officer not below the rank of Deputy Secretary authorised by him in this behalf shall countersign form III..

(4) Where an application is made by the legal heirs under the provisions to sub-rule (2) the Secretary shall verify and satisfy himself as to the entitlement of claim of the deceased member under the Act and also to the claim of the heirs with reference to the record available with him and then sanction the amount of reimbursement and any officer not below the rank of Deputy Secretary authorised by him in this behalf shall convey the sanction in form VI.

Explanation— For the purposes of this rule, the expression “members of the family” in relation to a member shall mean,—

- (a) husband or wife, as the case may be;
- (b) sons and daughters;
- (c) father and mother; and
- (d) brothers and sisters :

Provided that they are residing with the member and are wholly dependent upon him and are unemployed and have no source of income of their own.

10A. Ex-gratia Grant. —(1) Where a person who is serving as a member of the Punjab Legislative Assembly dies, while in such service, there shall be paid to the members of his family an ex-gratia grant of one lakh rupees.

(2) The member of the family of the deceased member shall submit an application for claiming ex-gratia grant to the Secretary in part ‘A’ of form-VII.

*[Provided that where the member dies as a result of terrorist act, the members of his/her family shall submit alongwith the application a certificate issued by the Deputy Commissioner of the concerned district to the effect that the death of the member had occurred as a result of terrorist act.]

* Added vide Punjab Government Notification No. G.S.R.64/P/A.-5/77/S. 5/Amd.(3)86, dated 7th October, 1986.

(3) On receipt of application for ex-gratia grant, the Secretary or any officer not below the rank of Deputy Secretary authorised by him, shall verify the facts stated therein, with reference to records available with him with a view to determining as to whether the applicants is/are entitled to any ex-gratia grant under the provisions of the Act and for this purpose he may hold such enquiry and may call for such further information from the applicants as he may deem fit.

(4) **Sanction of Ex-gratia grant .**—The Secretary shall, if the facts stated in the application for ex-gratia grant submitted under sub-rule (2) are found correct and the application is not otherwise defective, forward the application to the Speaker who shall pass an order in part B of form VII, sanctioning the ex-gratia grant to the applicant(s).

(5) **Authorisation for the payment of ex-gratia grant.**— after the amount of ex-gratia grant is sanctioned by the Speaker, a copy of the application alongwith the sanction order shall be sent to the concerned Deputy Commissioner for drawing and disbursing the amount to the applicant(s) and the expenditure so incurred shall be debitable to the major head “2285-Social Security and Welfare, 60- Other Social Security and Welfare Programme, 200-Other Programmes, 8-Ex-gratia Payments to families of Ministers, Government Servants etc., dying in harness other charges (Non-plan).”

“Explanation.— for the purposes of this rule, the expression “members of his family” in relation to a deceased member shall mean the husband or the wife, as the case may be, of such deceased member who was residing with him and was wholly dependent upon him, his sons and daughters, who are unemployed and having no source of income of their own and were wholly dependent on the deceased member, as certified by the Deputy Commissioner.”

11. Interpretation.— If any question arises as to the interpretation of these rules, the Government shall decide the same.

12. Repeal and saving .— The Punjab State Legislature Members(Pension and Medical Faculties Regulation) Rules, 1984 are hereby repealed:

Provided that any order issued or any action taken under the rules so repealed shall be deemed to have been issued or taken under the corresponding provisions of these rules.

THE PUNJAB STATE LEGISLATURE MEMBERS
(PENSION AND MEDICAL FACILITIES REGULATION)
AMENDMENT ACT, 2006

(Punjab Act No. 31 of 2006)

[Received the assent of the Governor of Punjab on the 13th October, 2006, and was first published for general information in the Punjab Government Gazette (Extraordinary), Legislative Supplement, dated the 30th October, 2006.]

AN

ACT

further to amend the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977.

BE it enacted by the Legislature of the State of Punjab in the Fifty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Amendment Act, 2006.

Short title and commencement

(2) It shall come into force at once.

2. In the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977, in section 3,—

Amendment of section 3 of Punjab Act 5 of 1977.

(a) for sub-sections (1), (1-A) and (1-B), the following sub-sections shall be substituted, namely :—

“(1) There shall be paid to every person, who remained as a member, a pension of five thousand rupees per mensem *plus* D.A. thereon for the first term and an additional pension of two thousand and five hundred rupees *plus* D.A. thereon for every subsequent term, irrespective of the tenures of the Punjab Vidhan Sabha, in which he had served as a member :

Provided that when a person, who has served as a member, attains the age of sixty five years, seventy

¹For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, dated the 18th September, 2006, page 1853.

five years and eighty years, he shall, respectively, be entitled to an increase of five per cent, ten per cent and fifteen per cent of the basic pension, admissible to him at the attainment of such age.

(1-A) In case, a member resigns or is disqualified, then he shall not be entitled to get any pension or an additional pension of the term, during which, he has resigned or is disqualified, as the case may be.”;

- (b)* in sub-section *(2)*, the words, brackets, figure, sign and letter “or sub-section *(1-B)*” wherever occurring, shall be omitted ; and
 - (c)* sub-section *(4)* shall be omitted.
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PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 15th May, 2015

No. 23-Leg./2015.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 28th Day of April, 2015, is hereby published for general information:-

**THE PUNJAB STATE LEGISLATURE MEMBERS
(PENSION AND MEDICAL FACILITIES REGULATION)
AMENDMENT ACT, 2015.
(Punjab Act No. 22 of 2015)**

AN

ACT

further to amend the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977.

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Amendment Act, 2015. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977, in section 3, in sub-section (1), for the words "seven thousand five hundred rupees" and "five thousand rupees", the words "ten thousand rupees" and "seven thousand five hundred rupees", shall respectively be substituted. Amendment in section 3 of Punjab Act 5 of 1977.

3. In the principal Act, in section 4-A,- Amendment in section 4-A of Punjab Act 5 of 1977.
(i) in sub-section (1), for the words "one lakh rupees", the words "five lac rupees" shall be substituted; and

- (ii) in sub-section (2), for the words "one lakh and fifty thousand rupees", the words "five lac rupees" shall be substituted.

H.P.S. MAHAL,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 26th October, 2016

No. 37-Leg./2016.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 17th Day of October, 2016, is hereby published for general information:-

THE PUNJAB STATE LEGISLATURE MEMBERS (PENSION AND MEDICAL FACILITIES REGULATION) AMENDMENT ACT, 2016.

(Punjab Act No. 30 of 2016)

AN

ACT

further to amend the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Amendment Act, 2016. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977, in section 3, in sub-section (1), for the words "ten thousand rupees" and "seven thousand five hundred rupees", the words "fifteen thousand rupees" and "ten thousand rupees" shall, respectively, be substituted. Amendment in section 3 of Punjab Act 5 of 1977.

VIVEK PURI,

Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

PART I
GOVERNMENT OF PUNJAB
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB
NOTIFICATION

The 26th October, 2016

No. 38-Leg./2016.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 17th Day of October, 2016, is hereby published for general information:-

THE PUNJAB STATE LEGISLATURE MEMBERS
(PENSION AND MEDICAL FACILITIES REGULATION)
SECOND AMENDMENT ACT, 2016.
(Punjab Act No. 31 of 2016)

AN
ACT

further to amend the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Second Amendment Act, 2016. Short title and commencement.

(2) It shall be deemed to have come into force on and with effect from the 30th day of October, 2006.

2. In the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977, in section 3,- Amendment in section 3 of Punjab Act 5 of 1977.

(i) sub-section (1-A) shall be omitted; and

(ii) for sub-section (5), the following sub-section shall be substituted, namely:-

"(5) No person shall be entitled to pension under this Act for or in respect of the term and during the period for which he is disqualified by the Court of competent jurisdiction under the provisions of the Representation of the People Act, 1951."

VIVEK PURI,

Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 11th August, 2022

No.17-Leg./2022.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 4th day of August, 2022, is hereby published for general information:-

**THE PUNJAB STATE LEGISLATURE MEMBERS
(PENSION AND MEDICAL FACILITIES REGULATION)
AMENDMENT ACT, 2022
(Punjab Act No. 17 of 2022)**

AN

ACT

further to amend the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977.

BE it enacted by the Legislature of the State of Punjab in the Seventy-third Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Amendment Act, 2022. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977, in section 3, for sub-section (1), the following sub-section shall be substituted, namely:- Amendment in section 3 of Punjab Act 5 of 1977.

"(1) There shall be paid to every person, who remained as a member, a pension of sixty thousand rupees per mensem plus Dearness Allowance thereon (as admissible to the Punjab Government pensioners), irrespective of the number of terms he had served as a member and irrespective of the tenures of the Punjab Vidhan Sabha, in which he had served as a member:

Provided that when a person, who had served as a member, attains the age of sixty-five years, seventy-five years and eighty years, he shall, respectively, be entitled to an increase of five per cent, ten per cent and fifteen per cent of the basic pension, admissible to him at the attainment of such age."

NAVAL KUMAR,

Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.